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O.A. 4/2/91
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Serial
No. of
Order

Date of
Order

Order with Signature

- 19 11-1-93 There is no time for the day.
Call on 8-12-93 for hearing.
Vice-Chairman
Member (Judicial)
- 20 8-12-93 Call on 6-1-94 for hearing.
Vice-Chairman
Member (Judicial)
- 21 6-1-94 Call on 3-2-94 for hearing.
Vice-Chairman
- 22 3-2-94 None appears for the applicant when
the case is called.
This case stands dismissed for
default.
Vice-Chairman
Member (Judicial)
- 25-3-93. Learned counsel for the petitioner has filed
a petition for withdrawing this O.A. He wants ten days
time to file a further petition. Time is allowed. The matter
may be put up when moved.
J. J. [Signature]
Vice-Chairman 25-3-93
Member (Judicial)

O.A. 412/91

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Serial No. of Order	Date of Order	Order with Signature
		<u>M. A. No. 494/93. & M. A. 466/93.</u>
9.9.93.		<p>Heard Shri U.C. Panda, learned counsel for the Senior Petitioner and Shri B. Pal learned/counsel appearing for the Respondents, on MA No. 494/93. It is submitted by the learned counsel for the petitioner that because of some communication gap, there was he was not able to appear on 3.2.94 on which date, the case was dismissed for default. In view of this, he wants that the order dated 3.2.94 be recalled and the Original Application be restored. After hearing learned counsel for the petitioner and learned Senior Standing Counsel appearing for the Respondents, we recall the order dated 3.2.94 dismissing the application for default and restored the Original Application. MA No. 494/93 is disposed of accordingly.</p> <p>Learned counsel for the petitioner has filed MA No. 466/93 seeking withdrawal of the Original Application. On this, we have heard the learned counsel for the petitioner and Learned Senior Counsel appearing for the Respondents. As the petitioner wants to withdraw the Original Application, the OA is disposed of as withdrawn. MA is accordingly disposed of.</p> <div><div>J. J. 98</div><div>VICE-CHAIRMAN</div></div> <div><div></div><div>MEMBER (JUDICIAL)</div></div>